

**COURT OF THE
DISTRICT & SESSIONS JUDGE,
..... TRIPURA :**

No.

July, 201...

Sub: Quarterly Reports of the inspection done and steps taken for destruction of drugs seized under NDPS Act –*re.*

Ref: No. F.40 (26)(k)-HCT/STT-Q/2013/, dated on the above subject.

DISTRICT-WISE CONSOLIDATED QUARTERLY REPORTS AT THE END OF THE I/II/III/IV QUARTER OF THE YEAR, 201

Sl. No.	Name of the place/store inspected where drugs are kept/stored	Date of inspection	Inspection done by	Case reference	Description of drugs seized	Steps taken by the concerned Judicial Officer for destruction of drugs	Remarks, if any
01	02	03	04	05	06	07	08
01							
02							
03							
04							

(Signature of the District & Sessions Judge)
..... Tripura :